

Central Administrative Tribunal Lucknow Bench Lucknow.

C.C.P. No. 2/2007 In O.A. No.34/2006

This, the 25<sup>th</sup> day of April, 2007

Hon'ble Mr. A. K. Singh, Member(A)

Hon'ble Mr. M. Kanthaiah Member(J)

Som Singh

Vs.

P.N. Razdan

Appl: Shri Raj Singh for Shri A. P. Singh.

Resp: Shri S. P. Singh.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member(J)

Heard both sides. Respondents counsel submits that compliance report has been filed after supplying copy to other side. A perusal of the compliance report, it is clear that the respondent has passed orders in respect of the claim of applicant on compassionate appointment rejecting his claim as per the orders of this Tribunal dated 20.1.2006. Hence, the contempt petition is closed with a direction to the applicant that he is liberty to file fresh application against the order his claim was rejected. Notices issued to the respondent is discharged.

M(J)

25.4.07

M(A)

S

copy attached  
dated 25-4-2007  
verified  
30-4-2007